

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH AT NEW DELHI**

Original Application No. 312 OF 2026

Public Action Committee & others.

...Applicants

Versus

State of Punjab & others.

... Respondents

INDEX

SR NO.	DESCRIPTION	PAGES
1.	AFFIDAVIT/COMPLIANCE REPORT ON BEHALF OF RESPONDENT No. 9, DEPUTY COMMISSIONER, HOSHIARPUR.	1-3

Through

DATE: 20.07.2026

PLACE: NEW DELHI



UDIT MALIK

ADVOCATE FOR RESPONDENT No. 9

D-1846/2014

MOB. NO. 9811981128

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, PRINCIPAL
BENCH, NEW DELHI

Original Application No. 312 of 2026

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AFFIDAVIT / COMPLIANCE REPORT ON BEHALF OF RESPONDENT No. 9,
DEPUTY COMMISSIONER, HOSHIARPUR.

I, Aashika Jain, Deputy Commissioner, Hoshiarpur, Punjab, Respondent no. 9 do
hereby solemnly affirm and state as under:

1. That the present affidavit is being filed in compliance with the order dated 18.05.2026 passed by this Hon'ble Tribunal.
2. That immediately upon receipt of the order of this Hon'ble Tribunal, the matter was taken up with the Divisional Forest Officer, Hoshiarpur/Dasuya/Garhshankar, the Revenue Authorities and other concerned departments for furnishing the factual status and taking necessary action.
3. That the issue pertains to 238 delisted (under PLPA 1900) villages situated in District Hoshiarpur. Since the land is spread over a large geographical area involving multiple revenue estates, the process of identification and demarcation requires detailed scrutiny of revenue and forest records and coordination amongst different departments.
4. That, as per the status received from the concerned departments, demarcation has already been completed in 18 delisted villages. Demarcation in the



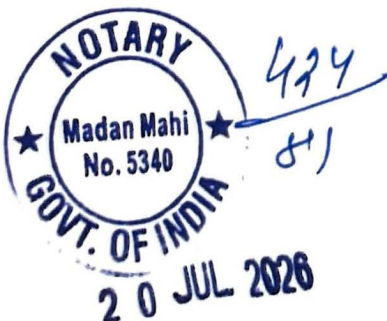
20 JUL 2026

remaining villages is under process and is being undertaken in a phased manner.

5. That the concerned departments have further informed that, wherever required, demarcation is proposed to be carried out with the aid of DGPS technology for ensuring accuracy. The process relating to availability of requisite resources/administrative arrangements for such exercise is under consideration by the competent authorities.
6. That no fresh No Objection Certificate (NOC) in respect of the land forming part of the present proceedings has been issued by the District Town Planner, Hoshiarpur under the "*Policy for Approval/Regularization of Low Impact Green Habitats (LIGH)*, 2025".
7. That the Respondent no. 9 is regularly monitoring the matter and coordinating with the Forest Department and Revenue authorities so that the remaining demarcation exercise is completed expeditiously.
8. That immediately upon receipt of the final report from the competent authorities, the same shall be placed before this Hon'ble Tribunal by way of an additional status report/compliance affidavit, if so directed.
9. That the answering respondent is fully committed to ensuring faithful compliance with the directions of this Hon'ble Tribunal.
10. That the contents of the present affidavit are true and correct to the best of my knowledge and belief based upon the official records received from the concerned departments and nothing material has been concealed therefrom.

PRAYER

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to take the present Reply-cum-Affidavit on record and pass such further order(s) as may be deemed fit and proper in the facts and circumstances of the present case.



Handwritten signature
DEPONENT

VERIFICATION

Verified at Hoshiarpur on this 20 day of JULY, 2026 that the contents of the above affidavit are true and correct to the best of my knowledge and belief based on official records and nothing material has been concealed therefrom.

Asadul
DEPONENT



20 JUL 2026

Contents of this affidavit document have been read out and explained to the deponent, declared true after accepting the same to be correct, has signed/thumb marked the affidavit/document before me and has also signed/thumb marked my Register at Page No. 81 Serial No. 424 dated 20 JUL 2026. He/She has been identified by me who is personally known to me.

ATTESTED

Madan Mahi
Notary, Hoshiarpur